

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (CIVIL) NO.1625 OF 2015

KULJEET KAUR

PETITIONER(S)

VERSUS

KHEM SINGH CHAWLA

RESPONDENT(S)

O R D E R

None present for the petitioner.

Counsel for the petitioner is reported to have not taken steps for effecting service on the respondent even after three opportunities were given.

In the circumstances, the transfer petition is dismissed for non-prosecution.

.....J.
[PRAFULLA C. PANT]

NEW DELHI

DATED; JULY 18, 2017

ITEM NO.20

COURT NO.9

SECTION XVI -A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s) (Civil) No(s). 1625/2015

KULJEET KAUR

Petitioner(s)

VERSUS

KHEM SINGH CHAWLA

Respondent(s)

(FOR EX-PARTE STAY ON IA 1/2015)

Date : 18-07-2017 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRAFULLA C. PANT
[IN CHAMBER]

For Petitioner(s) Ms. Manju Jetley, AOR (Not present)

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

None present for the petitioner.

The transfer petition is dismissed for non-prosecution, in terms of the signed order.

(OM PARKASH SHARMA)
AR CUM PS

(Signed order is placed on the file)

(RAJINDER KAUR)
COURT MASTER